

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1339/(MAH)/2017

CORAM:

Present:

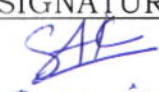




SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited  
V/s  
Precision Fasteners Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Shyam Kapadia	Advocate	
②	Supriya Majumdar	Advocate	
③	Shakib Dhanjiwala	Advocate	
④	Tarneem Zariwala	Advocate	
⑤	Shruti Sardesai	counsel	
	Represented by Dua Associate AOR		

ORDER

CP No.1339/ I&BP/NCLT/MB/MAH/2017

When the Petitioner Counsel has started arguing the matter, the Counsel namely, Ms. Shruti Sardesai, appearing on behalf of the Corporate Debtor sought time to argue the matter.

Accordingly, list this matter for hearing on 19.9.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)